

**CENTRAL ADMINISTRATIVE TRIBUNAL
ERNAKULAM BENCH**

O.A.No. 6 of 1996

Tuesday this the 23rd day of January, 1996.

CORAM

HON'BLE MR.JUSTICE CHETTUR SANKARAN NAIR, VICE CHAIRMAN
HON'BLE MR. P.V.VENKATAKRISHNAN, ADMINISTRATIVE MEMBER

K.Rajan,
Postmaster
(now relieved from Alapuzha Head Post Office
residing at Post Masters' Quarters
DA-1,Vellakinar,Alapuzha). ... Applicant

(By Advocates M/s K.P.Dandapani and Sumati Dandapani)

vs.

1. The Chief Postmaster General,
Kerala Circle,
Thiruvananthapuram-33.
2. The Director General (Posts)
New Delhi-110 001. Respondents

(By Advocate Mr. James Kurien, ACGSC)

The application having been heard on 23rd January, 1996 the Tribunal on the same day delivered the following:

ORDER

CHETTUR SANKARAN NAIR(J), VICE CHAIRMAN

Applicant seeks a declaration that he is eligible to get a posting in Kerala Circle or atleast in some other circle in South India. He is now being transferred from Alapuzha to West Bengal. The ground stated in support of the claim is the physical disability of applicant. Applicant would also say that there is a post vacant at Kannur and that applicant can be accommodated therein.

contd. . .

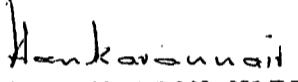
2. The case of applicant will have to be considered alongwith the case of other persons (if any) similarly situated. This must be done by the department and not by the Tribunal. We have no doubt that the department will examine A4 representation with special reference to the vacancy at Kannur and pass appropriate and reasonable orders. Second respondent will do this as expeditiously as possible. Till such time status quo as on today will be maintained in respect of applicant.

3. Original Application is disposed of with the aforesaid directions. No costs.

Dated 23rd day of January, 1996.


P.V. VENKATAKRISHNAN

ADMINISTRATIVE MEMBER


CHETTUR SANKARAN NAIR (J)
VICE CHAIRMAN

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